

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

C.P. No. 335/2016  
O.A. No. 2152/2016

New Delhi, this the 23<sup>st</sup> day of July, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)  
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

1. EPFO Section Officers Association,  
Through it's General Secretary,  
Mr. Dev Kumar (Section Officer),  
Bhavishya Nidhi Bhawan,  
14, Bhikaji Cama Place,  
New Delhi-110066.
  
2. Mr. Narendra Kumar (Section Officer),  
Aged 56 years,  
S/o Late Shri Rajan Lal,  
Secretary, EPSO SO Assn.  
C-6/353, Jharoda Mazra,  
Delhi. .. Applicants

(By Advocate: Shri S.S. Pandey)

Versus

1. Shri Bandaru Dattatraya,  
Chairman, CBT,  
EPF/MOS (IC), L&E,  
Shram Shakti Bhawan,  
Rafi Marg, New Delhi-110001.
  
2. Dr. V.P. Joy, IAS,  
Central Provident Fund Commissioner,  
Bhavishya Nidhi Bhawan,  
14, Bhikaji Cama Place,  
New Delhi-110066. .. Respondents

(By Advocate : Ms. Aparna Bhat with Dr. Ch. Shamsuddin Khan)

**ORDER (Oral)****By Hon'ble Mr. P.K. Basu**

The applicants have filed CP 335/2016 on the ground that despite ad interim stay dated 08.07.2016, the respondents have circulated Minutes of the 213<sup>th</sup> Meeting of Central Board (EPF) (Annexure C-2) and letter dated 19.07.2016, which is a letter forwarding the minutes to all the Members.

2. Clearly, no order has been issued by the respondents in violation of the ad interim stay. These are internal notings, not to be taken cognizance of. The CP is, therefore, dismissed. No costs.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**

/Jyoti/